wauled to associate yourself."your association is there on record.

SHRI BHADRESWAR BURAGOHAIN: This is how As being treated in the natoinal Parliament.I will not speak.

THt VICE-CHAIRMAN (SHRI SATISH AGARWAL): Your name is not there. No. 1. No 2, I specially-permitted you. .../Interruptions)...

SHRI BHADRESWAR URAGOHAIN: I have given notice ... (Intemiptions)... You may find out from the original notice....(Interruptions)...

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): I will make an inquiry. ...(Interruptions)...

SHRI BHADRESWAR BURAGOHAIN: This is happening all the time. (*Interruptions*) You are not allowing me even for a short while.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Was your notice on the same subject, the brutal murder of women? No. Your notice must be different then. You have not been permitted by the Chairman to raise that particular issue with regard to which you have given your notice. I am sorry.

Shri Muthu Mani.

RE: BUNDING OF A GIRL STUDENTS IN A VILLAGE IN SALEM DISTRICT OF TAMIL NADU

SHRI S. MUTHU MANI (Tamil Nadu): Mr. Vice-Chairman, I thank you for giving me this opportunity. Through you, I want to raise an important matter. I will take only two minutes.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): That is very good.

SHRI S. MUTHU MANI: Sir, I to make a mention with regard alleged high-handed behaviour teacher causing injuries to a Scheduled Caste girl student, namely, Dhanam. in a

school in a village in the Salem District of Tamil Nadu.

At the outset, I condemn the incident wherein Se4lvi Dhanam, a Scheduled Caste girl aged six years, is reported to have been be;;ten up by a teacher, for taking water in a glass meant for students of other castes, resulting in injury to her right eye.

This incident is said to have taken on 29.6.1995. It was published in a Tamil Daily, 'Dinamani', on 31.7.1995. soon after it came to the notice of the Government, the District Collector of Salem visited the Panchayat Union Elementary School concerned Kattunaiekanpatti, Mettur. on 1.8.1995 and conducted a local inquiry. Our hon. Chief Minister Dr. Puratchi Thalaivi immediately sanctioned Rs. 25,000/- for the treatment of the girl and instructed the Collector of Salem to make arrangements to give her the best treatment to restore her vision. The girl was examined by a Medical Board headed by the Dean of the Salem Medical College. The Board recommended surgery for traumatic cataract. The girl has since been admitted to the Institute of Ophthalmology, Egmore, Madras. The doctors opine that her vision will be restored after an intraocular lens is implanted in a day or two.

Meanwhile on 8.8.1995, the Salem District police have arrested P. subramanian, the teacher, and a case has been registered under section 325 and 506 (ii) of the Indian Penal Code and section (1) (d) of the Protection of Civil Rights Act and the SC/ST (Prevention of Atrocities) Act of 1989. He has also been suspended from service.

Sir, I must mention that the Government of Tamil Nadu, under the leadership of our hon. Chief Minister Dr. Puratchi Thalaivi, has been launching several welfare schemes for the wellbeing and protection of the Scheduled

Caste and Scheduled Tribe people. Free legal aid is provided to them to protect rights. The Tamil their Government looks at the episode as a highly condemnable one and shall take stringent action against anyone indulging in or even abetting untouchability.

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): Mr. Muthu Mani, your Zero-Hour mention was with regard to the blinding of a girl student in a village fn Salem District. Now you are highlighting the achievements of your Government with regard to the SC and ST. Please do not deviate iii this way. Your subject is somewhat different from you are speaking. tions)

SHRI S. MUTHU MANI: Sir, this matter has spread all over India. It is my humble submission u^{at} I have to say what action has been taken by the Government and what they are doing. (Interruptions).

SHRI R. MARGABANDU (Tamil Vice-Chairman, Sit, Nadu): Mr.{Intemiptions}

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): If action has already been taken by the State Government, why are you raising it here? (Interruptions) Mr. Margabandu, just associate that is all.

SHRI R. MARGABANDU:, They are the steps taken by the State Government. (Interruptions)

THE VICE-CHAIRMAN (SHRI SATISH AGARWAL): If steps have been taken, why are you rafting it here? ..^(Interruptions).... Anyway, it has been permitted. (Interruptions)

RE. LOOTING OF ARMS \mathbf{BY} MILITANTS IN NORTH-EAST

श्री विण्णु कान्त शास्त्री (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, कल के इंडिया एक्सप्रेस के मुख्य पृष्ठ पर एक चौकाने वाला समाचार छपा हैं। यह बताया

गया कि पिछले दो वर्षों से उत्तरपूर्वांचल में आतंकवादी गतिविधियां बढ़ती जा रही हैं। वे एक के बाद एक पुलिस बलों की चौकियों पर हमला करते हैं और वहां के शस्त्रास्त्र लूट ले जाते हैं। खतरे की बात यह हैं कि यह पुलिस बल प्रतिरोध भी नहीं करते।

मुकाबला किए वे उन आतंकवादियों को अपने शस्त्रास्त्र ले जाने देते हैं। सैनिक अधिकारियों को यह आशंका है कि इन पुलिस बलों में आतंकवादियों के साथ कुछ साठंगांठ हैं और वे जानबुझकर अपने शस्त्रास्त्र इन आतंकवादियों को सौंपा देते हैं यह भी बहुत ही पीड़ाजनक सच्चाई हैं किए मणिपूर के राज्यपाल जी ने यह बताया है कि कुछ राजनेताओं का भी और कुछ प्रशासनिक अधिकारियों का भी आतंकवादियों से संबंध हैं। न केवल मणिपुर में बल्कि नागालैंड में भी ऐसी बातें दोहराई जाती रही हैं। इससे बड़े खेद की बात हैं कि हमारे सैनिक अधिकारियों और प्रशासनिक अधिकारियों में आपसी मतभेद हैं- दिल्ली में भी और मणिपुर नागालैंड में भी। बार बार हमारे सैनिक अधिकारी यह मांग करते रहे हैं कि ये पुलिस बल सेना की निगरानी में प्रशिक्षित किए जाएं। उनकी मांग है कि इन पुलिस बलों की चौकियां सेना के निकट लगाई जाएं ताकि वे हस्तक्षेप कर सकें, उनकी मदद कर सकें। लेकिन ऐसा नहीं होता हैं। कोढ में लाज की तरह वहां के प्रशासनिक अधिकारी यह मांग कर रहे हैं कि इन पुलिस बलों को ए०के० ४७ राइफलों जैसी विकसित राइफलें दे दी जाएं। सेना के अधिकारी ने बार बार कहा है कि ये ए०के० ४७ राइफलें प्रकारांतर से आतंकवादियों के हाथों में चली जाएंगी। इसलिए सैनिक अधिकारी प्रशासनिक अधिकारियों का विरोध कर रहें हैं। यह बहुत ही आश्चर्य की बात हैं कि अपने देश में सैनिक अधिकारी और प्रशासनिक अधिकारियों में मतभेद हो। यह बहुत ही क्षोभ की बात हैं कि इसके कारण उत्तर पूर्वांचल में आतंवाद की स्थिति में निरंतर वृद्धि हो रही हैं। आपके माध्यम से मैं सरकार से यह मांग करता हं कि रक्षा मंत्रालय और गृह मंत्रालय के दोनों मंत्री मिलें और उनकी देखरेख में रक्षा मंत्रालय और गृह मंत्रालय के उच्चिधकारियों की बैठक हो और उसमें यह कठोर निर्णय लिया जाए कि उन तमाम अपराधी पलिस बल के जवानों और अधिकारियों को दण्डित किया जाएगा जिन्होंने बिना प्रतिरोध के आतंकवादियों को अपने शस्त्रास्त्र सौंप दिए। मैं यह भी मांग करता हं कि सेना के अधिकारियों की मांग के अनुरूप इन पुलिस बलों का प्रशिक्षण सेना को सौंप दिया जाए ताकि वे आतंकवादियों